

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.207
Appeal/13(AHM)2022

Proceedings under Section 252(1) of Co. Act, 2013

IN THE MATTER OF:

Department of Income Tax

.....Applicant

V/s

Registrar of Companies, Gujarat & Anr

.....Respondent

Order delivered on: 04/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Respondent :None

For the Income Tax Department :Ms. Kinjal Vyas, Adv. (proxy)

For the RoC :Ms. Rupa Sutar, Deputy RoC

ORDER
(Hybrid Mode)

Learned proxy counsel for Income Tax Department Ms. Kinjal Vyas, Adv. submits that in terms of last order dated 02.05.2024 publication has been carried out and is in a process of today for filing the service report of the publication qua the directors of the strike of company.

Let be filed and place on file for consideration and further orders.

Re-list on 22.08.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)